Arms Rules, 1962, the District Magistrates are competent to issue arms licences for non-prohibited bore weapons for the District or State concerned and the State Governments are competent to issue such licences valid throughout the country. These licences are issued for various purposes including personal security. No instructions in this regard, on the norms to be followed, were issued to the State Governments by the Central Government.

[English]

Income-Tax Assessment Order

- 312. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the income-tax assessment order is a valid and sufficient document to give bail of persons involved in the violation of sections 107/151 of the Delhi Police Act:
- (b) if so, the number of cases in which this document was not honoured during the last one year along with the reasons therefor;
- (c) Other papers/documents which are valid for giving bails.
- (d) whether there is any proposal to investigate the cases in which the income-tax assessment order was not honoured during the last one year; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M JACOB): (a) It is a valid document for giving bail in preventive proceedings under section 107 and 151 of the Cr P.C.

- (b) The Delhi Police have reported that no such document was dishonoured during the last year in the matter of grant of bail in the proceedings under section 107/151 Cr. P.C.
- (c) Other documents valid for giving bail include documents relating to deposit receipts, licence of factory/shop, Identity card in case of Government employees, etc.
 - (d) No. Sir.
 - (e) Does not arise.

Flood Assistance to Kerala

- 313 SHRI K. P. UNNIKRISH-NAN Will the Minister of AGRI-CUI TURE be pleased to state:
- (a) whether Kerala Government has sought Central assistance to cope with the damage suffered by the State due to heavy rains leading to floods and sea erosion; and
- (b) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No. Sir

(b) Does not arise

Indians Evacuated from Gulf Countries

- 314 SHRI V. S. VIJAYARAGHA-VAN Will the Minister of EX-TERNAL AFFAIRS be pleased to state:
- (a) the total number of Indians evacuated from Kuwait, Iraq and Saudi Arabia separately during the Gulf crisis;
- (b) the number of Indian nurses who have since returned to their respective Gulf country after the end of the Gulf crisis;
- (c) whether the Government have proposed any assistance for the rehabilitation and the return of these Indians to the Gulf;